

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## Record of Proceedings

### PETITION No. 12/2010

Sub: Application for grant of inter-State trading licence to Abellon Clean Energy Limited, Ahmedabad.

Date of hearing : 22.6.2010

Coram : Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Applicant : Abellon Clean Energy Limited, Ahmedabad

Parties present : Shri Sanjay Shah, Abellon  
Shri Manoj Vyas, Abellon  
Shri Tejas Shah, Abellon  
Shri Gagan Sharma, Abellon

The applicant, a company registered under the Companies Act, 1956 (1 of 1956) has made the present application under sub-section (1) of Section 15 of the Electricity Act, 2003 (36 of 2003) for grant of Category-III licence for inter-State trading in electricity in whole of India, except the State of Jammu & Kashmir, in accordance with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading licence and other related matters) Regulations, 2009 ( the 2009 regulations).

2. It is noted from the Special Balance Sheet as on 20.12.2009 that net worth has been shown as Rs. 5.82 crore. However, a sum of Rs. 1.92 crore was shown as inter-corporate loan/deposit. After deducting this, the net worth as on 20.12.2009 worked out to Rs. 3.92 crore against the prescribed net worth of Rs. 5.00 crore for Category `III` licence. When this was pointed out, the representative of the applicant submitted that the applicant be permitted to submit revised details of net worth amounting to Rs. 5.00 crore on the basis of the balance sheet as on 31.3.2010. The representative of the applicant further submitted that as a new Category

of trading licence, namely Category `IV` has been introduced, the applicant be permitted to revise its application for seeking category `IV` licence as per Central Electricity Regulatory Commission (Procedure. Terms and Conditions for grant of trading licence and other related matters) (First Amendment) Regulations, 2010.

3. The Commission allowed the prayer of the applicant to submit a revised application for Category `IV` licence.

4. The application shall be listed for hearing after compliance of said directions.

Sd/-  
(T.Rout)  
Joint Chief (Law)